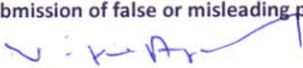


(Schedule)		
FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons))		
FOR THE ATTENTION OF THE CREDITORS OF VAISHNO DEVI DAIRY PRODUCTS LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	VAISHNO DEVI DAIRY PRODUCTS LIMITED
2	Date of incorporation of corporate debtor	18-05-2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of	U15203PN2007PLC130147
5	Address of the registered office and principal office (if any) of corporate debtor	Gat No. 88/1/B, Nandur, Tal - Daund, Pune - 412202
6	Insolvency commencement date in respect of corporate debtor	17-09-2019 Order dated 03.09.2019 of Hon'ble NCLT Mumbai
7	Estimated date of closure of insolvency resolution process	15-03-2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vimal Kumar Agrawal IBBI/IPA-001/IP-P00741/2017-2018/11247
9	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 11-12, Krishna Kunj, Above HDFC Bank Ltd., Near East-West Flyover, Bhayander West, Thane, 401101, Maharashtra . E-mail: vimalpagarwal@rediffmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 11-12, Krishna Kunj, Above HDFC Bank Ltd., Near East-West Flyover, Bhayander West, Thane, 401101, Maharashtra . E-mail: cirp.vaishnoddpppl@gmail.com
11	Last date for submission of claims	01-10-2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vaishno Devi Dairy Products Private Limited on 17-09-19.</p> <p>The creditors of Vaishno Devi dairy Products Private Limited , are hereby called upon to submit their claims with proof on or before 01-10-2019 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [No any Class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p>Name and Signature of Interim Resolution Professional : </p> <p>Date and Place :</p>		<p>Vimal Kumar Agrawal 19-09-2019, Thane</p>

